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NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 30/06/2017 AT 10.30 AM

PRESENT: SHRI ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI. S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/235/2016  
NAME OF THE PETITIONER(S) : R. Ramesh  
NAME OF THE RESPONDENT(S) : Devi Polymers Private Limited & 10 Others  
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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Harshini J  
for Preeti Mohan

Counsel for petitioner

*[Signature]*

Chandramouli Prabakar  
for R. Venkatavaradan

Counsel for Respondents  
1-6 & 8-11

*[Signature]*

**ORDER**

Counsel representing both the parties are present. Counsel for Petitioner submitted in compliance of the order dated 07.06.2017 they have appointed an Independent Valuer who is a Chartered Accountant for the purpose of determining the true and fair value of the shares. Counsel for petitioner stated that they did not receive documents from the other side in connection with the settlement process. In view of the submissions, counsel for petitioner is directed to inform the Valuer to furnish the details of the required documents to the other side by way of a memo. Copy of the same may be sent to the other side for compliance. Put up on 07.07.2017 at 10.30 A.M.

*[Signature]*  
(S. Vijayaraghavan)  
Member (Technical)

*[Signature]*  
(K. Anantha Padmanabha Swamy)  
Member (Judicial)